

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH

ITEM NO :5

CP NO. (IB)32/ALD/2020

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.04.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : PRASHANT JAIN V/S M/S V.A. INFRAVENTURES PVT LTD

SECTION OF I & B CODE: 7 IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT : SH. KRISHNA DEV VYAS, ADV.

COUNSEL FOR RESPONDANT : SH. VAIBHAV TRIPATHI, ADV.

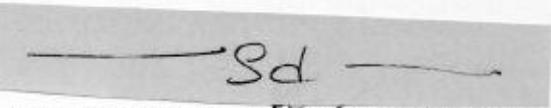
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The matter was taken up today through Video Conferencing.

Ld. Counsels for the parties are present through Video Conferencing.

In view of the order passed by Hon'ble Supreme Court in the matter of "*Manish Kumar v/s Union of India and another [Writ Petition (C) No.26 of 2020]*" dated 19.01.2021, in which the Hon'ble Apex Court upheld the IBC (Amendment) Act, 2020, the present petition is dismissed as having become infructuous.

Dated : 06.04.2021



JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)

Typed by :
Kavya Prakash Srivastava
(Stenographer)